

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: DELHI.

REGN. NO. CA 311/1989  
MP No. 325/89

Shri S.S. Valecha Vs. Union of India & others  
Applicant through Shri D.S. Choudhary, Counsel.

24.2.89

Issue Notice to the Respondents regarding admission  
and Misc. Petition for condonation of delay, returnable on  
28.3.1989.

K. Kumar

( KAUSHAL KUMAR )  
MEMBER

CA-311/89

28.3.89.

Present:- Shri D.S. Choudhary counsel for the applicant.

Shri A.K. Sikri, counsel alongwith Sh. J.K. Popli, I.I  
for the respondents.

It is seen that the relief sought is against T.C.I.L.  
where the applicant was on deputation. It has been brought out  
that in M.T.N.L. there is no system for paying overtime allowance  
to the cadre to which the applicant belongs. Since the relief  
sought is against T.C.I.L. which is public sector project and  
which has not been Notified under Section 14(2) of the Administrative  
Tribunals Act, the case cannot be entertained by the Tribunal.  
The applicant will have to seek remedy before the appropriate  
forum. The application is disposed of accordingly.

B.C. Mathur

( B.C. MATHUR )  
VICE CHAIRMAN